

FIR No. 63/2020  
Police Station : Ranhola  
Under section : 354/376/506 IPC  
State vs Sohan Sharma

22.09.2020


Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

Sh. Sanjay Kumar counsel for applicant / accused.

Victim is not present there nor any report of the investigating officer regarding service to her filed.

Accordingly, issue fresh notice to the investigating officer to come alongwith the complainant / victim for the next date.

Put up for consideration on bail application on 26.09.2020

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
22.09.2020

**State Vs. Sandeep**  
**FIR No. 419/2018**  
**Under Section : 451/354A/427/506 IPC**  
**Police Station : Ranhola**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

Shri Pranay Abhishek, Ld. Counsel for the applicant.

IO HC Nemi Chand.

This is an application for grant of anticipatory bail to applicant/accused Sandeep on the ground that applicant has been falsely implicated in the present case just to harass him. It is stated that applicant has not caused any injury to the complainant or tried to outrage the modesty of her. Further, applicant is not involved in any criminal activities and ready to join the investigation as and when required. It is prayed the applicant be granted anticipatory bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail applications stating that the allegations against the applicant/accused are serious.

As per reply filed by the IO, the present FIR has been registered against the applicant on the complaint of Smt. Santo Devi.

It is submitted by applicant's counsel that co-accused Nemi Chand, who is the main accused, has been granted bail vide order dated 25.06.2018. He




further submitted that two other co-accused persons have also been granted bail.

Keeping in view the fact that as per chargesheet, there is no specific role of applicant / accused and three co-accused have already been released on bail and also that applicant has no previous involvements, I deem it fit to grant anticipatory bail to applicant/accused. Accordingly, it is directed that in case of arrest of the applicant/accused by the Investigation Officer, he be admitted to anticipatory bail on his furnishing personal bond in the sum of Rs. 20,000/-with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Officer as and when required and he shall not change his address during the said period without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti and be also sent to the Investigating Officer.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020

**State Vs. Sajida Khatoon**  
**FIR No. 318/20**  
**Under Section : 33/38/58 Excise Act**  
**Police Station : Mundka**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Shri J.S Mishra, Ld. Counsel for applicant through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicant/accused Sajida Khatoon on the ground that applicant is a lady and has been falsely implicated in the present case by the complainant with ulterior motives. It is stated that a bare perusal of FIR shows that there is not a single allegations against the applicant and the scooty which is alleged to be used by the accused persons, is not purchased by the applicant. Further, applicant undertakes to join the investigation as and when required by the Investigating Agency.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application.

As per reply, applicant is the owner of the scooty bearing registration no. DL5SV0747 from which the illicit liquor was being carried by co-accused persons. Further, no previous criminal involvements of applicant is reported by the IO.



Keeping in view the fact that applicant is a lady and she has no previous criminal involvements, I deem it fit to grant anticipatory bail to applicant/accused. Accordingly, it is directed that in case of arrest of the applicant/accused by the Investigation Officer, she be admitted to anticipatory bail on her furnishing personal bond in the sum of Rs. 20,000/-with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Officer as and when required and she shall not change her address during the said period without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti and be also sent to the Investigating Officer.



**(SAMAR VISHAL)**

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**22.09.2020**

**State Vs. 1. Mohit Gulati  
2.Arun @ Shanti  
FIR No. 0078/20  
Under Section : 376/506 IPC  
Police Station : Nihal Vihar**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Shri Bhanu Kathpalia, Ld. Counsel for the applicants/accused.  
W/SI Sangeeta.

These are two applicants for grant of bail to applicants Mohit Gulati and Arun Shanti.

Since these are bail applications for the offence punishable u/s 376 IPC, it is mandatory to issue notice to the complainant/victim. Accordingly, issue notice to the complainant/victim for the next date.

Bail application be listed on 28.09.2020.

Let status of chargesheet be also called from the IO for the next date.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020

**State Vs. Mohit**  
**FIR No. 384/19**  
**Under Section : 363/376 IPC**  
**Police Station : Mundka**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Shri Narendra Singh, Ld. Counsel for the applicant/accused.  
Complainant in person with counsel Ms. Shyama.  
IO SI Lalita is present.

This is an application for grant of bail to applicant/accused Mohit on the ground that he has been falsely implicated in the present case by the complainant as the prosecutrix is the niece of the complainant. It is also stated that the applicant and the prosecutrix were in love and wanted to marry, however complainant was not allowing the prosecutrix the marry with the applicant/accused. It is also stated that applicant/accused is having clean antecedents, hence he may be released on bail.

Reply filed.

IO has also filed on record the statement u/s 164 Cr.P.C of prosecutrix.

Ld. Additional Public Prosecutor has opposed the bail application stating that there are allegations u/s 506/376 D IPC against the applicant/accused.

Ld. Counsel for the complainant submitted that she has no objection to grant of bail to applicant/accused as prosecutrix herself wants to go with the accused/applicant.



I have gone through the statement u/s 164 Cr.P.C of prosecutrix wherein she stated before the Ld. Magistrate that she had gone with accused willingly and accused did nothing wrong with her. She specifically stated that she had got married with accused in February, 2020.

In view of afore-discussed facts and circumstances of the case, I deem it fit to grant bail to applicant/accused. ***Accordingly, applicant Mohit is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020



**State Vs. 1.Kaushal @ Pappi  
2.Ajay**  
**FIR No. 253/20**  
**Under Section : 308/323/342/365/34 IPC**  
**Police Station : Anand Parbat**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

Shri S.P Yadav, Ld. Counsel for the applicants/accused.

These are two applications for grant of bail to applicants/accused Kaushal @ Pappi and Ajay *interalia* on the ground that both the applicants have been falsely implicated in the present case by the police officials of PS Anand Parbat in collusion with the complainant. It is stated that complainant is the notorious persons of the area and is involved in various illegal activities and having good relations with police officials. It is further stated that co-accused persons namely Raj Kumar @ Rishu and Sanjay have also been granted interim protection from arrest. Further, nothing has been recovered from the applicants/accused and they are no more required for further investigation. It is also stated that since applicants are the only bread earner of their families, they may be released on bail.

Joint reply to both the applications filed by IO.

Ld. Additional Public Prosecutor has opposed the bail applications stating that the allegations against the applicants/accused are grave in nature.



As per reply of IO, the investigation is at initial stage and final opinion on the MLC of injured is yet to be obtained. Further, on the complaint of co-accused Raj Kumar @ Rishu, a cross-FIR bearing FIR no. 254/20 u/s 324 IPC has also been registered against the complainant Ravi, who is in Observation Home as ordered by the concerned JJB.

Vide order dated 17.09.2020, co-accused namely Raj Kumar @ Rishu and Sanjay have been granted interim protection from arrest.

The allegations against the applicants is that they have beaten the complainant with lathes and dandas. However, in this fight it was the complainant who got hold of a knife from his assailants and stabbed one of them for which there is a cross-FIR also.

In the given circumstances, I deem it fit to grant regular bail to applicants/ accused. ***Accordingly, applicant namely Kaushal @ Pappi and Ajay are admitted to regular bail subject to their furnishing of personal bond of Rs. 20,000/- (each) with one surety (each) of the like amounts to the satisfaction of Duty Magistrate (West).***

Both the applications are disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020

**State Vs. Karan @ Bablu**  
**FIR No. 817/20**  
**Under Section : 25/54/59 Arms Act**  
**Police Station : Nangloi**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

Shri Ziya Afroz, Ld. Counsel for the applicant/accused.

This is an application for grant of bail to applicant/accused Karan @ Bablu on the ground that he has been falsely implicated in the present case and is in judicial custody since 17.07.2020. It is also stated that applicant /accused has nothing to do with the commission of offence and the recovery, if any from the accused/ applicant has been planted upon him by the police. It is also stated that applicant is the only bread earner of his family, hence he may be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the accused /applicant is a habitual offender and is involved in number of criminal cases.

As per reply of IO, the present FIR has been registered against the applicant/accused under Arms Act as one knife was recovered from him. IO has also filed previous conviction/involvement report in respect of applicant/accused as per which there are several criminal cases against him.



Be that as it may, a large number of cases had been reported against the applicant but no conviction has been reported by the IO. Moreover, it a case of recovery of a knife from him and the investigation is complete. He is in judicial custody since 17.07.2020. Hence, I deem it fit to grant bail to applicant/accused. ***Accordingly, applicant Karan @ Bablu is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.



(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020

FIR No. 951/2020  
Police Station : Nangloi  
Under section : 328/376D/506 IPC  
State vs Chandra Shekhar Singh


22.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CLSCO Webex).  
Sh. Nipun Katyal learned counsel for applicant / accused  
through video conferencing.  
IO in person.

This is an application for grant of bail to the applicant/ accused  
Chandra Shekhar Singh.

Reply to the application received from the investigating officer  
according to which the complainant is out of station.

Put up for consideration of bail application on 23.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
22.09.2020

**State Vs. Manvir Lakra**  
**FIR No. 827/20**  
**Under Section : 323/341/325/354/354A/506/509/34 IPC**  
**Police Station : Ranhola**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicant Manvir Lakra stating that the applicant is a witness in one case FIR no. 250/2018 PS Ranhola which was lodged by his cousin against one Naveen, who is brother of complainant and now applicant/accused is being threatened by the complainant to get the above-said matter compromised and just to pressurize the applicant, he has been falsely implicated in the present case. It is further stated that investigation from the applicant is complete and his custodial interrogation is not required. It is prayed that since the applicant is the only bread earner of his family, he may be granted anticipatory bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant are serious as the complainant sustained grievous injuries on her legs. It is further stated that the custodial interrogation of the applicant shall be required to recover the danda and motorcycle.



It is stated by applicant's counsel that when the applicant went to the police station to join the investigation, he took the motorcycle with him but the IO has not seized the same.

Without commenting on the merits of the case, it is clear that initially the FIR was registered under the sections of IPC which are bailable. Regarding the injury to the victim, section 325 IPC is invoked which against is a bailable offence. The offence u/s 354/354-A is non-bailable. There is a history of dispute between the parties. The motorcycle and the danda can be seized by the IO even without arrest of the applicant.

In view of afore-discussed facts and circumstances, I deem it fit to grant anticipatory bail to applicant/accused. Accordingly, it is directed that in case of arrest of the applicant/accused by the Investigation Officer, he be admitted to anticipatory bail on his furnishing personal bond in the sum of Rs. 20,000/-with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Officer as and when required and he shall not change his address during the said period without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti and be also sent to the Investigating Officer.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**22.09.2020**

**State Vs. Alka Bali**  
**FIR No. 0037/18**  
**Under Section : 420/467/468/471/120B/34 IPC**  
**Police Station : Hari Nagar**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Brijesh Shamr and Shri Harsh Sharma, Ld. Counsels for applicant.

IO SI Pankaj Kumar in person.

It is submitted by the Investigating Officer that he has recently been appointed in the present case and he has not made his mind to arrest the accused/applicant. He needs some time to further investigate the matter.

Considering the nature of allegations against the applicant, it is feasible to dispose off this anticipatory bail application with the direction that if during investigation sufficient grounds emerge to arrest the applicant, he may be given a notice to that effect.

In these circumstances, in case the need of arrest of the present applicant arises, Investigating Officer is directed to give seven days' notice before proceeding to arrest the applicant for the purpose of investigation.





Applicant is directed to join the investigation as and when called by the Investigating Officer, as per law.

Application stands disposed off.

Copy of order be given Dasti.



**(SAMAR VISHAL)**

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**22.09.2020**


**FIR No. 0523/2020**  
**Police Station : Hari Nagar**  
**Under section : 323/354/34 IPC**  
**Varinder Kaur Kohli vs State of NCT of Delhi**

22.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
None for applicant / accused.

This is an application for anticipatory bail moved on behalf of  
applicant / accused Varinder Kaur Kohli.

Issue notice to the investigating officer as well as victim for  
**29.09.2020.**

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**22.09.2020**


**FIR No. 0523/2020**  
**Police Station : Hari Nagar**  
**Under section : 323/354/34 IPC**  
**Jitender Singh Kohli vs State of NCT of Delhi**

22.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
None for applicant / accused.

This is an application for anticipatory bail moved on behalf of  
applicant / accused Jitender Singh Kohli.

Issue notice to the investigating officer as well as victim for  
**29.09.2020.**

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**22.09.2020**


**FIR No. 0523/2020**  
**Police Station : Hari Nagar**  
**Under section : 323/354/34 IPC**  
**Harpreet Kaur vs State of NCT of Delhi**

22.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
None for applicant / accused.

This is an application for anticipatory bail moved on behalf of  
applicant / accused Harpreet Kaur.

Issue notice to the investigating officer as well as victim for  
**29.09.2020.**

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**22.09.2020**

**FIR No. 218/2020**  
**Police Station : Anand Parbat**  
**Under section : 452/323/308/34 IPC**  
**State vs**  
**1. Julfikar Ali @ Bhutto Khan**  
**2. Saddam**


22.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Sh. Sita Ram Tanwar, learned counsel for applicant /  
accused.  
Sh. S.H. Ansari, learned counsel for complainant.

Assistance of the investigating officer is required. Accordingly, let  
investigating officer be summoned for the next date.

Complainant's counsel submits that one of the victim Annu Khan  
is seriously injured and he is to be operated on 25.09.2020.  
Investigating officer to verify the medical condition of the injured on the  
next date and shall remain present alongwith case diary on the next  
date.

Put up on **28.09.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**22.09.2020**

**FIR No. 766/2020**  
**Police Station :Nihal Vihar**  
**Under section : 326/34 IPC**  
**State vs Ankush**

22.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

This is second application for grant of bail to the applicant /  
accused Ankush.

Reply to the application received from the investigating  
officer.

At request of applicant's counsel, put up for consideration on  
24.09.2020 through video-conferencing (CISCO Webex).

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
West District, THC Delhi

22.09.2020

FIR No. 0811/2020  
Police Station : Ranhola  
Under section : 354/376/506 IPC  
State vs Naveen

22.09.2020


Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
None for applicant / accused.

This is an application for grant of bail to the applicant/ accused  
Naveen

Since this is a bail application for the offence punishable under  
section 376, it is mandatory to issue notice to the complainant / victim.  
Accordingly, issue notice to the complainant / victim for the next date.

Let reply of the application be called from the investigating officer  
for the next date.

Put up for consideration on bail application on 29.09.2020

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
22.09.2020


FIR No. 114/2019  
Police Station : Mundka  
Under section : 420/406 IPC  
DRA Industries Ltd vs Lalit Sharma

22.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
None for applicant / accused.

This is an application moved on behalf of complainant against the  
accused person Lalit Sharma, who is not complying the order of the  
Court dated 28.09.2019.

Reply to the application received from the investigating officer.  
None for applicant / accused despite repeated calls.  
Put up on **26.09.2020**.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
22.09.2020



**State Vs. Ajmal**  
**FIR No. 879/20**  
**Under Section : 363 IPC**  
**Police Station : Nihal Vihar**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Ld. Counsel for applicant/accused.

Victim alongwith her father and IO W/SI Sangeeta.

This is an application for grant of bail to applicant/accused on the ground that allegations levelled against him are false and concocted and he has been falsely implicated by the father of victim. Further, the victim has not levelled any allegations against the applicant. It is further stated that the investigation qua the applicant is complete. It is also stated accused is of young age and having clean antecedents and if he will remain in judicial custody, his future and career will spoil. It is prayed that applicant be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant are serious.

Father of victim and the victim are present in the court and submitted that they have no objection if applicant/accused is released on bail. In fact the victim has stressed on the bail of the applicant.



The matter is at initial stage and trial will take time. I have also gone through the statement u/s 164 Cr.P.C of victim. Further pre-trial detention of the applicant is not necessary now. Hence, keeping in view the non-objection of complainant to grant of bail to accused and also that accused is of young age, I deem it fit to grant him bail. ***Accordingly, applicant Ajmal is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.



**(SAMAR VISHAL)**

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**22.09.2020**


FIR No. Not known  
Police Station : Hari Nagar  
Under section : Not known  
State vs Dharmendra Kumar

22.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Learned counsel for the applicant / accused.

Let reply of the application be call afresh from the investigating  
officer for 26.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
22.09.2020

**State Vs. Rohit**  
**FIR No. 14502/20**  
**Under Section : 379/411 IPC**  
**Police Station : Nangloi**

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Shri S.S Sehrawat, Ld. Counsel for applicant/accused through video-conferencing (CISCO Webex).

This is an application for grant of bail to applicant/accused Rohit @ Katke on the ground that he has clean antecedents and has never been involved in any case. It is stated that son of applicant is suffering from epilepsy and needs urgent care and treatment. Further, applicant himself undergoing treatment from Sanjay Gandhi Memorial hospital for a previous injury on his leg. It is also stated that nothing has been recovered from the applicant. It is prayed that since the applicant is the sole bread earner of his family, he may be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that accused is a habitual offender.

As per reply of IO, accused was arrested with pistol and the stolen motorcycle was also recovered from him.

The accused/applicant is in judicial custody since 08.07.2020. Though there are criminal involvements of applicant, however no conviction is reported



by the IO. The stolen motorcycle has already been recovered and no more pre-trial detention of accused is required. **Accordingly, applicant namely Rohit is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/-with one surety of the like amount to the satisfaction of Duty Magistrate (West).**

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi  
22.09.2020

State Vs. Nazir Ali  
FIR No. 859/2020  
Under Section : 376/506/313/34 IPC  
& Sec. 6 POSCO Act  
Police Station : Nangloi

22.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

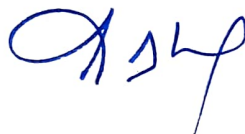
Victim/ prosecutrix with IO SI Reena.

Shri B.S Sharma, Ld. Counsel for applicant.

This is an application for grant of bail to applicant/accused Nazir Ali *inter alia* on the ground that he is innocent and is a victim of circumstances. Applicant/accused has nothing to do with the offence alleged and the present FIR is nothing but a counter blast to the complaint made by the applicant at PS Nanglo regarding his false implication by the prosecutrix. It is further stated that the allegations made against the accused in the FIR are yet to be established. It is also stated that since accused is having clean antecedents, he may be granted bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant are serious and he may threaten the prosecutrix if released on bail.




During the course of arguments, Ld. Counsel for applicant has relied on judgments passed by the Hon'ble Supreme Court of India titled **Dr. Dhruvaram Murlidhar Sonar Vs The State of Maharashtra & Ors Criminal Appeal no. 1443 of 2018 dated 22.11.2018** and **Uday Vs State of Karnataka Criminal Appeal no. 336 of 1996 dated 19.02.2003**.

The investigation in the present case is complete and the allegations show that the prosecutrix and the accused met around four years back and then they are in friendship with each other and also used to talk on phone. Later, it is alleged that the applicant made physical relations with the prosecutrix on the pretext of marriage. Since the investigation is now complete, custodial interrogation of the applicant may not be further required. The applicant does not have any other case against him and he is the first offender. Keeping him in jail further will not serve any purpose.

***Accordingly, applicant Nazir Ali is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**22.09.2020**